COURT-1

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

Appeal No. 214 of 2017 & IA No. 356 of 2017

Dated: 2nd August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

Haryana Vidyut Prasaran Nigam Ltd. Appellant(s)

Vs.

Haryana Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. NIshant Ahlawat for R.1

<u>ORDER</u>

Admit. Issue notice. Mr. Nishant Ahlawat takes notice on behalf of the Respondent and seeks four weeks time to file reply.

List the matter on <u>11.10.2017</u>. In the meantime, learned counsel for the respondent may file reply on or before 31.08.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 15.09.2017 after serving copy on the other side.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson